

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2153**

**TO BE ANSWERED ON THE 20TH DECEMBER, 2022/ AGRAHAYANA 29, 1944
(SAKA)**

CROSS-BORDER TERRORISM AND CYBER CRIMES

2153. SHRI KOTHA PRABHAKAR REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government proposes that States should have a uniform law and order policy as certain crimes such as cross-border terrorism and cyber crimes transcend regional and international boundaries;

(b) whether the Union Government also propose to States that to counter terror activities, each State would have a National Investigation Agency (NIA) office as the agency had been given “extra territorial jurisdiction” and additional powers to confiscate property in terror-related cases and also called for centralisation of data on terror and other crimes including “one data, one entry”; and

(c) if so, the details thereof and progress made during the last three years, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): As per the Seventh Schedule of the Constitution of India the subjects of ‘Police’ & ‘Public Order’ are with the State Governments. However, in matter such as terrorism, the central government assists the State Governments acknowledging it as the shared responsibility.

The Unlawful Activities (Prevention) Act, 1967 (UAPA) is the principal legal regime against terrorism in India. The National Investigation Agency (NIA) at the central level and the police forces of states at state level are

competent to take action against such offences under the existing law including the UAPA.

The Government has also established the 'Indian Cyber Crime Coordination Centre' (I4C) to provide a framework and eco-system for Law Enforcement Agencies to deal with cybercrimes in a comprehensive and coordinated manner. The 'National Cyber Crime Reporting Portal' has been launched to enable the public to report all types of cybercrimes. Cybercrime incidents reported on this portal are routed automatically to the respective State/UT law enforcement agency for further handling as per the provisions of law.

(b) and (c): The National Investigation Agency (NIA) is the premier central agency for investigation of cases relating to terrorism and other scheduled offences. NIA is headquartered in Delhi and its 18 branch offices have already been established covering all the major cities of the country. Out of these 18 branch offices, 10 have been established during 2019-2022. For effective and prompt investigation and prosecution of offences relating to cyber terrorism, National Investigation Agency (NIA) Act, 2008 was amended in 2019 to include Section 66F of Information Technology Act, 2000 in its Schedule.

The Crime and Criminal Tracking Network & Systems (CCTNS) has been deployed in all the police stations in the country and enables interlinking and sharing of data among police stations and central law enforcement agencies for crime investigation.